

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Thursday, the 2nd day of December 2021

CrI.M.P.No.21495/2021

in

P.R.C.No.163/2021

(On the file of the X Metropolitan Magistrate Court, Chennai)

in

P.5, MKB Nagar P.S. Crime No.1033/2021

1. Santhosh
 2. Ajithkumar @ Vellai Ajith
 3. Sanjay @ Dolu
- .. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
P.5, MKB Nagar Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing in the presence of M/s. B. Shankar, Mohammed Aasif, V. Venkatesan, Counsel for the petitioners and of CPP for the respondent and upon hearing both sides, this Court delivered the following

ORDER

1. The petitioners, who were arrested on 24.8.2021 for the offences punishable under Sections 147, 148, 341, 294(b), 120-B, 302 and 506(ii) IPC in Crime No.1033/2021 on the file of the respondent police, seek bail.

2. Heard both sides.

3. Learned counsel for the petitioners submits that the petitioners are innocent. They have been falsely implicated in this case. They have been in custody for more than 3 months. Already investigation is over. Charge sheet has been filed and numbered as PRC.No.163/2021 and hence, prays for granting bail.

4. On the other hand, learned CPP submits that it is a case of 302 IPC. These petitioners along with others brutally attacked the victim with knife and the victim succumbed to injuries. Now the case has been committed to Court of Sessions and the prosecution is taking steps to conduct speedy trial. He further submits that the 1st petitioner is having 2 previous cases and the 2nd petitioner is having 5 previous cases and thus objects granting bail.

5. The petitioners are in custody for more than 3 months. Already investigation is over. Charge Sheet filed and taken on file in PRC.No.163/2021. Now, the case has been committed to Court of Sessions as reported by learned CPP. Considering the above facts and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photograph and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today, in the open court.

Principal Sessions Judge

Copies to :

1. Learned X Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

nmk

Crl.M.P.No.21495/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Thursday, the 2nd day of December 2021

CrI.M.P.No.21503/2021

in

S.C.No.138/2020

(on the file of XXIII Additional Sessions Court, Chennai)

in

C.4, RGGGH P.S. Crime No.10/2019

Vimal Babu

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
C.4, R.G.G.G.H. Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. K. Gokulram, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. The petitioner, who was arrested on 25.2.2019 for the offence punishable under Section 323, 397 of IPC in Crime No.10/2019 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is no way connected with the alleged offence. He has been falsely implicated in this case. The petitioner is in custody for more than 2 years. The case is pending in S.C.No.138/2020 on the file of XXIII Additional Sessions Court, Chennai and he undertakes to appear before the trial Court regularly. Hence, prays for granting bail.

4. On the other hand, learned CPP submits that the case is pending for examination of witnesses. The petitioner is having 8 previous cases. If he is enlarged on bail, he may abscond and case could not be proceeded further and thus object granting bail.

5. The petitioner has been in custody for more than 2 ½ years since 25.2.2019. Considering the duration of custody and stage of the case, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XXIII Additional Judge, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the said Court daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today, in the open court.

Principal Sessions Judge

Copy to :

1. The learned XXIII Additional Judge, Chennai.
2. The Superintendent, Central Prison, Puzhal.

nmk

CrI.M.P.No.21503/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Thursday, the 2nd day of December 2021

CrI.M.P.No.21590/2021

in

E.2, Royapettah P.S. Crime No.461/2021

Perumal

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
E.2, Royapettah Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. C. Jagan, K. Sarath Kumar, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following,

ORDER

1. The petitioner, who was arrested on 4.10.2021 for the offence punishable under Section 341, 294(b), 336, 397 and 506(ii) IPC in Crime No.461/2021 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent of the offence. He has not committed any offence as alleged by the prosecution. It is a foisted case. This petitioner is in custody from 4.10.2021 and prays for granting of bail.

4. On the other hand, learned CPP submits that this petitioner came to the defacto complainant's shop and at knife point demanded money, that on refusal, the accused robbed Rs.200/- from the cash box. He further submits that the petitioner is 5 previous cases and thus seriously objects granting bail.

5. The petitioner is in custody for about 2 months. According to learned CPP, the petitioner is having 5 previous cases. However, considering the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XVIII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today, in the open court.

Principal Sessions Judge

Copy to :

1. The learned XVIII Metropolitan Magistrate, Chennai.
2. The Superintendent, Sub-Jail, Saidapet.

nmk

CrI.M.P.No.21590/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Thursday, the 2nd day of December 2021

Crl.M.P.No.21591/2021

in

K.1, Sembium P.S. Crime No.1295/2021

Anil Kumar

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K.1, Sembium Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. S. Palanivel, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 30.10.2021 for the offence punishable under Section 457 and 511 of IPC in Crime No.1295/2021 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is no way connected with the alleged offence. He has been falsely implicated in this case. His name does not find a place in the FIR. The petitioner is in custody from 30.10.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner entered into the Canara Bank ATM and tried to commit robbery by breaking open the Cash Deposit as well as Withdrawal Machines. He further submits that there is CCTV footage to connect the accused with the crime. Petitioner belongs to State of Bihar and if he is released on bail, there is every chances of his absconding and thus seriously objects granting bail.

5. Considering the nature of offence, availability of CCTV footage to connect the accused with crime and the objection made by learned CPP, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today, in the open court.

Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Thursday, the 2nd day of December 2021

Crl.M.P.No.21595/2021

in

J.4, Kotturpuram P.S. Crime No.708/2021

Sathish Kumar @ Nei Sathish

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
J.4, Kotturpuram Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. K. Kanagaraj, A. Chitra, R. Kalaikumar, D. Sakthivel, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 6.11.2021 for the offence punishable under Section 341, 294(b), 323, 392, 397, 336, 427, 506(ii) of IPC in Crime No.708/2021 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is no way connected with the alleged offence. He has been falsely implicated in this case. The petitioner is in custody from 6.11.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner came to the defacto complainant's Waste Paper Mart and demanded money, that on his refusal, the accused assaulted him and robbed Rs.420/- from his shirt pocket. He further submits that the petitioner is having previous cases and he has been detained under Act 14/1982 vide Detention Order No.362/BCDFGISSSV/2021, dated 1.12.2021. Thus, he seriously objects grantin bail.

5. Considering the nature of offence and the fact that the petitioner has been in custody as per the detention order and the objection made by CPP, this court is not inclined to enlarge the petitioner on bail at present

6. Hence, the petition is dismissed.

Delivered by me in the open court today.

Principal Sessions Judge.

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Thursday, the 2nd day of December 2021

Crl.M.P.No.21596/2021

in

D.2, Anna Salai P.S. Crime No.766/2021

R. Jayaprakash

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
D.2, Anna Salai Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. G. Mohana Krishnan, R. Dilip Kumar, S. Priyadarshini, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 21.11.2021 for the offence punishable under Section 380 r/w 34 of IPC in Crime No.766/2021 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is aged 19 years. He is no way connected with the alleged offence. He has been falsely implicated in this case. Property has been recovered. The petitioner has no bad antecedent. The petitioner is in custody from 21.11.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with another accused trespassed into the defacto complainant's house and committed theft of cellphone. He further submits that the accused were caught red handed and handed over to the police and thus seriously objects granting bail.

5. The petitioner was arrested only on 21.11.2021. The period for taking custodial interrogation is not yet over. Considering the nature of offence, the fact that the petitioner was caught red handed by the defacto complainant with the aid of public and short duration of custody, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today, in the open court.

Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Thursday, the 2nd day of December 2021

Crl.M.P.No.21409/2021

in

CCB-I, Crime No.118/2021

Swathiswaran

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
Central Crime Branch – I,
Vepery,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. K. Sudhakar, M. Kathirvel, A.T. Anbukumar, R. Nisha, C. Jenith Alex, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 2.11.2021 for the offence punishable under Section 406, 420 r/w. 34 of IPC in Crime No.118/2021 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He has been falsely implicated in this case. He is in custody from 2.11.2021 for more than a month and prays for granting bail.

4. On the other hand, learned CPP filed counter stating that this petitioner is the prime accused, who had received nearly Rs.54 lakhs. Further, the accused had gone to the extent of issuing bogus appointment orders from the Port Trust, having failed to return the amount received earlier. He seriously objects granting bail.

5. Considering the gravity of offence and the amount involved in this case, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today, in the open court.

Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Thursday, the 2nd day of December 2021

Crl.M.P.No.21593/2021

in

CCB, Crime No.190/2020

Kaleeswari

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
Central Crime Branch,
Bank Fraud Investigation Wing Team-XI,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.R.C.Paul Kanagaraj and M.Soundar Vijay Arul Ram, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 18.11.2021 for the offences punishable under Section 120-B, 420, 465, 467, 468, 471 of IPC in Crime No.190/2020 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner submits that the petitioner stood as guarantor for her husband for obtaining a loan of Rs.8 crores from Catholic Syrian Bank. She also deposited title deeds as security. Now, she has been arrested since there was default in making payment. She had no knowledge about the documents filed before bank authorities at the time of availing loan. She signed at the request of her husband. She had not produced any Income Tax Returns. She is a woman. She is in custody for the past 15 days and prays for bail.

3. On the other hand, the learned CPP submits that the petitioner stood as guarantor and produced her own documents as security for obtaining loan. She has produced Income-tax Returns with Pan I.D. ANTPK6594K. On the basis of the assurance given by the petitioner and her husband, loan of Rs.8 Crore was sanctioned, however, they failed to repay the loan amount. On verification, the IT Returns submitted are found to be fake. She had

shown the income for the year 2013-14 as Rs.27,07,720/- instead of Rs.2,71,770/- The amount involved is Rs.8 crores plus interest. He further submits that earlier petition was dismissed on 26.11.2021 and there is no change of circumstance and thus seriously objects granting bail.

5. Earlier petition was dismissed on 26.11.2011. No change of circumstance is brought to the knowledge of this court except custody for one more week. Hence, this court is not inclined to grant bail to the petitioner at present.

6. Petition is dismissed.

Delivered by me today in open court.

Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Thursday, the 2nd day of December 2021

Crl.M.P.No.21034/2021

and

Crl.M.P.No.21492/2021

(intervene petition)

in

CCB, Crime No.160/2021

H. Ramakrishnan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
Central Crime Branch,
Team-1, Vepery,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. P. Ponnusamy, R.T. Cidambaram, K. Velu, Counsel for the petitioner and of CPP for respondent and of M/s. E. Ezhil Caroline, J. Suresh, K. Ethiraj, G. Nithiyakumar, Counsel for the intervener and upon hearing both sides, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 18.10.2021 for the offence punishable under Section 409, 420 of IPC in Crime No.160/2021 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. There was civil dispute between the parties. Exaggerated complaint has been given. He is in custody from 18.10.2021 and prays for granting bail.

4. On the other hand, learned counsel for the intervener submits that the defacto complainant's principal Mrs. Sucharitha Madanagopal is having 4 plots. She has entered into a Sale Agreement with the petitioner for selling the 4 plots for a sale consideration of

Rs.3 Crore. After making initial payment of nearly Rs.52 lakh, the petitioner had agreed to finish off the sale within a short span of time. On such pretext, he obtained the original document of the properties by giving some of the title deed as security. Thereafter, he had neither completed the sale nor made any payment. When it was checked with Registering Authorities, it appears the petitioner had sold the property for Rs.1,25,00,000/-, though there was an agreement for Rs.3 Crore. In order to cheat the defacto complainant, the sale deed was executed by the petitioner for lesser consideration in favour of other accused. As per Sale Agreement, the petitioner has to pay Rs.2,48,00,000/- and thus seriously objects granting bail.

5. There was an Agreement of Sale and payment of advance amount between the defacto complainant and the petitioner. It appears on the basis of the power deed, the petitioner executed the Sale, but failed to account for the consideration. Now, the petitioner is in custody for 1 ½ months. Considering the amount cheated, this court finds fit to grant bail to the petitioner on condition to deposit Rs.1 Crore in to the Court.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned Metropolitan Magistrate, CCB and CBCID Cases, Chennai and on deposit of Rs.1 Crore to the credit of the Cr.No.160/2021 before the said court and on further condition that

(a) the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

(b) The final order in respect of the amount deposited will be passed at the end of the criminal proceedings by the trial court.

(c) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(d) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(e) the petitioner shall not abscond either during investigation or trial.

(f) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the

conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(g) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today, in the open court.

Principal Sessions Judge

Copies to :

1. Learned Metropolitan Magistrate,
CCB and CBCID Cases, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

nmk

CrI.M.P.No.21034/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Thursday, the 2nd day of December 2021

Crl.M.P.No.21584/2021

in

W.24, Teynampet AWPS Crime No.8/2021

Mohanraj

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

W.24, Teynampet All Women Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. R.C. Paul Kanagaraj, M. Soundar Vijay Arul Ram, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 18.11.2021 for the offence punishable under Section 354 of IPC in Crime No.8/2021 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. There was no such occurrence. Due to some departmental difference of opinion with the Doctors, this case has been foisted. The petitioner is in custody from 18.11.2021. Further, he has to appear for NEET Examination on 7.12.2021 and thus prays for granting bail.

4. On the other hand, learned CPP submits that the complaint itself was lodged after a thorough enquiry by the Visakha Committee. The higher officials found the petitioner guilty of the offence and recommended for police action. Thus, he seriously objects granting bail.

5. Considering the thorough enquiry by the higher officials in this issue and short duration of custody, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today, in the open court.

Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Thursday, the 2nd day of December 2021

CrI.M.P.No.21413/2021

in

CCB, Crime No.76/2021

Kumaresan

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
CCB Police Team XVI
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. S. Sathish Kumar, S. Mohan Raj, V. Vinodha, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following,

ORDER

1. The petitioner, who was arrested on 12.10.2021 for the offence punishable under Section 419, 420, 465, 467, 468, 471, 109 r/w. 34 IPC in Crime No.76/2021 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is in custody from 12.10.2021. He is ready to co-operate with the investigation. He is a senior citizen aged about 61 years. Hence, prays for granting of bail.

4. On the other hand, learned CPP submits that it is a case of cheating. The property of one K.C. Mathew had been grabbed by executing bogus Power of Attorney and submitted Case Diary for perusal.

5. On perusal of the Case Diary, it appears, the petitioner is the purchaser of the property after giving general notice in Daily Thanthi calling for objections if any. Further, co-accused was granted bail by the Hon'ble High Court in CrI.O.P.No.21331/2021.

Considering the same and the role played by the petitioner and the possibility of innocence by the purchaser/petitioner herein and the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned Metropolitan Magistrate, CCB and CBCID Cases, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today, in the open court.

Principal Sessions Judge

Copy to :

1. The learned Metropolitan Magistrate,
CCB and CBCID Cases, Chennai.
2. The Superintendent, Central Prison, Puzhal.

nmk

Crl.M.P.No.21413/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Thursday, the 2nd day of December 2021

CrI.M.P.No.21507/2021

in

B.1, North Beach P.S. Cr.No.1583/2021

M. Mahendran

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,(L&O)
B.1, North Beach Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. L. Chenkuttuvn, B. Murugavel, C. Kaveen, Counsel for the petitioner and of CPP for respondent and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest at the hands of the respondent police, for the alleged offence u/s.406, 464, 471, 420 of IPC in Crime No.1583/2021 on the file of the respondent police, seeks anticipatory bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is engaged in services relating to motor-vehicles. He had received some amount from the defacto complainant's company for doing services relating to motor-vehicles such as paying Tax, Insurance Premium, FC etc., Due to corona lock down, there was some lapse in remitting the tax amount to the government authorities. An exaggerated complaint has been given. Police threatening the petitioner and thus prays for granting anticipatory bail.

4. On the other hand, learned CPP submits that though the application has been filed as crime number not known, the case has been registered in Cr.No.1583/2021 u/s. 406, 464, 471 and 420 IPC and submitted the Case Diary for perusal.

5. According to learned CPP, the petitioner not only cheated the defacto complainant also cheated the government by making duplicate receipts for payment of Tax and objects granting anticipatory bail.

6. On perusal of the Case Diary it appears the defacto complainant is operating number of lorries with container. They had entrusted with the petitioner to do services of paying Insurance Premium, FC and Road Tax for their 30 container lorries. Now, it came to light only for 3 vehicles, the petitioner had done proper service. In respect of other vehicles including Road Tax receipts are all forged one. Particulars were gathered by the defacto complainant from "Parivahan App". The allegations leveled against the petitioner is so serious in nature. Petitioner not only cheated the defacto complainant also created bogus documents for Road Tax remittance. Investigation is at the budding stage and thus this court is not inclined to grant anticipatory bail.

7. Petition is dismissed.

Delivered by me today in the open Court.

Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Thursday, the 2nd day of December, 2021.

CrI.M.P.No.21129/2021

and

CrI.M.P.No.21322/2021

(Intervene Petition)

in

V-6, Kolathur P.S. Crime No.1078/2021

1. Gnanasekaran @ Gnanasekar
2. Rajakanna @ Rajakannu
3. Viduthalaikanna @ Viduthalaikannu
4. Thilagaveni
5. Hemalatha

.. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
V-6, Kolathur Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.P.E.Buddhanesan and N.Naresh, Counsel for the petitioner and of CPP for respondent and of M/s.C.P.Naresh Kumar, J.Antony Jesuraja and B.Sankar Ganesh, Counsel for the intervener and upon hearing both sides, this Court delivered the following :

ORDER

1. The petitioners, who apprehend arrest by the respondent police for the alleged offences punishable u/s 294(b), 323 and 506(i) of IPC in Crime No.1078/2021 on the file of the respondent police, seek anticipatory bail.

2. The learned counsel appearing for the petitioners submits that except 506(i) IPC, other offences are bailable. The petitioners' side have also lodged a complaint, but no action was taken. The petitioners are ready to abide by any condition and prays for granting anticipatory bail.

3. On the other hand, the learned counsel appearing for the intervener and CPP submits that due to property dispute the petitioners assaulted the defacto complainant.

4. Except 506(i) IPC, other offences are bailable. The A.R. copy would go to show simple injuries on the victim. Hence, this court is inclined to grant anticipatory bail.

5. Accordingly, the petitioners are ordered to be released on bail in the event of arrest or on their appearance, within a period of fifteen days from the date of this order, before the

XIII Metropolitan Magistrate, Chennai on condition that the petitioners shall execute a bond for a sum of Rs.10,000/- each (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioners and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioners shall appear before the respondent police daily at 10.30 a.m. for two weeks.

[c] the petitioners shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioners shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioners in accordance with law as if the conditions have been imposed and the petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Principal Sessions Judge

Copies to:

1. The XIII Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, V-6, Kolathur Police Station, Chennai.

SS

Crl.M.P.No.21129/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Thursday, the 2nd day of December, 2021.**

CrI.M.P.No.21506/2021

in

P-5, M.K.B.Nagar P.S. Crime No.1036/2021

Dinesh @ Peekazhinjan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P-5, M.K.B.Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.B.Karthik, Y.Dhana Sekar and D.Ajith Kumar, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 379 of IPC in Crime No.1036/2021 on the file of the respondent police, seeks anticipatory bail.

2. The learned counsel appearing for the petitioner submits that the case was registered on 25.8.2021. However, when the petitioner was furnished surety before the Magistrate on 20.11.2021 in respect of Cr.No.1033/2021, the police preferred the P.T. warrant in this case. The petitioner has been falsely implicated in this case in order to detain him in prison. Hence, he seeks for anticipatory bail.

3. The petitioner was remanded into custody in connection with Cr.No.1033/2021 on 24.8.2021. It is a case of murder. The present F.I.R. was registered on 25.8.2021. However, till bail was granted in Cr.No.1033/2021 on 20.11.2021, the prosecution has not remanded the petitioner in this case. Immediately after release, it is alleged that the police preferred P.T. warrant in this case. Considering above circumstances, this court is inclined to grant anticipatory bail.

4. Accordingly, the petitioner is ordered to be released on bail in the event of arrest or on his appearance, within a period of fifteen days from the date of this order, before the X Metropolitan Magistrate, Chennai on condition that the petitioner shall execute a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a likesum to the

satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

[c] the petitioner shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioner shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Principal Sessions Judge

Copies to:

1. The X Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, P-5, M.K.B.Nagar Police Station, Chennai.

ss

Crl.M.P.No.21506/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Thursday, the 2nd day of December, 2021.**

CrI.M.P.No.21508/2021

in

J-7, Velachery P.S. Crime No.Not Known/2021

R.Kannan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
J-7, Velachery Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.A.Ramesh Manikandan and S.Dilip Kumar, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 380 of IPC in Crime No.Not known/2021 on the file of the respondent police, seeks anticipatory bail.

2. The learned counsel appearing for the petitioner submits that the petitioner is the tenant of the defacto complainant and running a Tea Shop. The defacto complainant demanding more rent. The petitioner filed suit in O.S.No.7059/2021 before the City Civil Court, Chennai. In order to disturb the business, the defacto complainant is making false allegations. The petitioner has also given complaints, but no action has been taken. The alleged debris are still in front of the petitioner's shop. The petitioner apprehends arrest and prays for bail.

3. Dispute between the tenant and landlord. It is alleged that the debris bought by the landlord was deliberately removed by the petitioner. The alleged loss caused to the defacto complainant is Rs.15,000/- according to the complaint. Considering the same, this court is inclined to grant anticipatory bail on condition to deposit Rs.15,000/-

4. Accordingly, the petitioner is ordered to be released on bail in the event of arrest or on his appearance, within a period of fifteen days from the date of this order, before the XVIII Metropolitan Magistrate, Chennai on condition that the petitioner shall execute a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a

likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioner shall deposit a sum of Rs.15,000/- (Rupees fifteen thousand only) before the said court and the final order in respect of the amount will be passed at the end of the criminal proceedings by the trial court.

[c] the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

[d] the petitioner shall not tamper with evidence or witness either during investigation or trial.

[e] the petitioner shall not abscond either during investigation or trial.

[f] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[g] If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Principal Sessions Judge

Copies to:

1. The XVIII Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, J-7, Velachery Police Station, Chennai.

ss

Crl.M.P.No.21508/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Thursday, the 2nd day of December, 2021.

Crl.M.P.No.21509/2021

in

Crl.M.P.No.19945/2021

in

Crl.M.P.No.18455/2021

in

Crime No.509/2021

Murugesan

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

R-7, K.K.Nagar Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence M/s.D.Alexis Sudhakar, S.Sirgeth Naina Mohamed, T.A.C.Jenitha, K.Sankar and M.Prem Kumar, counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.19945/2021, dt: 10.11.2021.
2. The petitioner was granted bail by this court in Crl.M.P.No.18455/2021, dated 21.10.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders. The above condition was modified and the petitioner was directed to appear before the respondent police once in a week, on every Monday at 10.30 a.m. until further orders.
3. Learned CPP submits that the petitioner has complied the condition till 29.11.2021.
4. The petitioner has complied the condition till 29.11.2021. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
5. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today in open court.

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Thursday, the 2nd day of December, 2021.

Crl.M.P.No.21510/2021

in

Crl.M.P.No.14863/2021

in

S.C.No.125/2021

(On the file of the learned XXIII Additional Sessions Judge, Chennai)

in

Crime No.590/2013

Anandhan @ Mandai Anandhan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
H-6, R.K.Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.B.J.Santhosh Kumar, R.Ranjith Kumar and B.L.Sankar, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.14863/2021, dt: 4.9.2021.
2. The petitioner was granted bail by this court in Crl.M.P.No.14863/2021, dated 4.9.2021 with condition to appear before the XXIII Additional Sessions Court, Chennai daily at 10.30 a.m. until further orders.
3. Learned CPP submits that the petitioner has complied the condition for 40 days.
4. The petitioner has complied the condition for 40 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
5. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today in open court.

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Thursday, the 2nd day of December, 2021.

Crl.M.P.No.21511/2021

in

Crl.M.P.No.19070/2021

in

Crl.M.P.No.16157/2021

in

Crime No.Not known/2021

Murali

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

R-7, K.K.Nagar Police Station, Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.R.C.Paul Kanagaraj and M.Soundar Vijay Arul Ram and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.19070/2021, dt: 27.10.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted anticipatory bail by this court in Crl.M.P.No.16157/2021, dated 28.9.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders. The above condition was modified and the petitioner was directed to appear before the respondent police once in a week, on every Monday at 10.30 a.m. until further orders.
3. Learned CPP submits that the petitioner has complied the condition till 29.11.2021.
4. The petitioner has complied the condition till 29.11.2021. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
5. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today in open court.

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Thursday, the 2nd day of December, 2021.

CrI.M.P.No.21512/2021

in

CrI.M.P.No.19741/2021

in

Crime No.17/2021

1. S.Subburaj
2. S.Maheswari

.. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
All Women Police Station, Vadapalani,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.N.Ganeshmurthy, C.Prithivi and M.Yazar Arafath, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following :

ORDER

1. The petitioners seek relaxation of the condition imposed by this court in CrI.M.P.No.19741/2021, dt: 8.11.2021.
2. The petitioners were granted anticipatory bail by this court in CrI.M.P.No.19741/2021, dated 8.11.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
3. Learned CPP submits that the petitioners have complied the condition for 14 days.
4. The petitioners have complied the condition for 14 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
5. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today in open court.

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Thursday, the 2nd day of December, 2021.

Crl.M.P.No.21513/2021

in

Crl.M.P.No.18641/2021

in

Crime No.861/2021

Vimalaswaran

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

D-1, Triplicane Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.P.Kannan, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.18641/2021, dt: 28.10.2021.

2. The petitioner was granted bail by this court in Crl.M.P.No.18641/2021, dated 28.10.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

3. Learned CPP submits that the petitioner has complied the condition till date.

4. The petitioner has complied the condition for about a month. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.

5. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today in open court.

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge.**

Thursday, the 2nd day of December, 2021

Crl.M.P.Nos.20794, 21035 and 21207/2021

in

E-4, Abiramapuram P.S. Crime No.759/2021

1. Manikandan
2. Dharma Arasu
3. Suriya

.. Petitioners in Crl.M.P.No.20794/2021 /
Accused

Sathish

.. Petitioner in Crl.M.P.No.21035/2021 /
Accused

1. Vicky
2. Karthick

.. Petitioners in Crl.M.P.No.21207/2021 /
Accused

Vs.

State Rep. by
The Inspector of Police,
E-4, Abhirampuram Police Station,
Chennai.

..Respondent/Complainant.

For petitioners in Crl.M.P.No.20794/2021 – M/s.P.Sundara Raajan and P.Hariganesh.

For petitioner in Crl.M.P.No.21035/2021 – M/s.Anandha Associates, D.Selvan,
K.Srinivasan and B.Anandakumar.

For petitioners in Crl.M.P.No.21207/2021- M/s.S.Mohan Raj, V.Vinodha and B.J.Santhosh
Kumar.

For respondent – City Public Prosecutor.

These petitions coming on this day for hearing, upon hearing the above said counsels,
this court delivered the following :

COMMON ORDER

1. The petitioners, who were arrested on 8.9.2021/9.9.2021 for the offences
punishable under Section Man missing @ 302 of IPC in Crime No.759/2021 on the file of
the respondent police, seek bail.

2. Learned counsel for the petitioners submits that the petitioners are innocent. They are in custody for the past 80 days and prays for bail. The learned counsel for the petitioners in CrI.M.P.No.20794/2021 submits that he is withdrawing the petition for 2nd petitioner.

3. On the other hand, the learned CPP submits that co-accused / A2 moved before the Hon'ble High Court for bail and the same was dismissed. It is a case of 302 IPC and thus, he seriously objects granting bail.

4. Originally, the case was registered u/s 174 Cr.P.C. as "man missing" and subsequently, the dead body of the victim was found in the seashore of Pattinapakkam with injuries. Thereafter, the case has been altered and the accused were fixed in the crime. It is a case of brutal murder. A boy aged about 23 was done to death. Further, the bail application moved by the co-accused / A2 has been dismissed by the Hon'ble High Court. Under such circumstances, this court is not inclined to grant bail.

5. Petitions are dismissed. The petition as against the 2nd petitioner in CrI.M.P.No.20794/2021 is dismissed as withdrawn.

Delivered by me today.

SS

Principal Sessions Judge.